

**VIVEKANANDA SCHOOL OF LAW AND LEGAL STUDIES
CENTRE FOR
INTELLECTUAL PROPERTY RIGHTS**



**NATIONAL
RESEARCH PAPER WRITING
COMPETITION
ON
CONTEMPORARY DEVELOPMENT
AND
ISSUES IN IPR**

BROCHURE & RULEBOOK

ABOUT THE CENTRE FOR INTELLECTUAL PROPERTY RIGHTS, VSLLS, VIPS-TC

The Centre for Intellectual Property Rights (“CIPR”) was established with the objective of enhancing the Intellectual Property knowledge base. It attempts to disseminate information about intellectual property rights with a view to create awareness amongst the general public about the regime of Intellectual Property Right laws.

The foundation of the Centre was laid in the year 2020 under the leadership of Prof. (Dr.) Neeru Nakra. The aim of the Centre is to support academic and policy-oriented dialogue in the individual and intersectional areas of innovation and Intellectual Property.

CIPR intends to focus on a realm of activities as the field of Intellectual Property Rights is ever-growing. Knowledge in the field requires one to be in constantly aware all of the developments taking place, and with this aim the Centre has been established in VIPS.

CIPR aspires to conduct more workshops, conferences, seminars, field visits to guide the students of law connect the theoretical with the practical. CIPR aims to promote creativity and dialogue on emerging issues in the field of IPR. The increasing importance of intangible assets, like intellectual property (IP) has made this system even more attractive.

Objectives of the Centre

- The Centre focuses on spreading awareness about Intellectual Property rights and conducting empirical research/ non-empirical research to help.
- To introduce advanced legal studies in the area of IPR
- To focus on research for addressing the issues and challenges in the area of IPR
- To arrange capacity building programmes for identified target groups in IPR
- To create awareness amongst all stakeholders by arranging seminars, conferences, and workshops about Intellectual Property

ABOUT THE NATIONAL RESEARCH PAPER WRITING COMPETITION ON CONTEMPORARY DEVELOPMENT AND ISSUES IN IPR

The National Research Paper Writing competition aims to offer young scholars a platform to demonstrate their research, comprehension skills, analytical and critical thinking to explore a broad spectrum of complex and intriguing questions beyond the standard academic curriculum. CIPR seeks to promote research, comprehension, writing and other critical skills by this competition

Participants are encouraged to analyse and explore new areas of innovation to foster and enhance the existing landscape related to Intellectual Property. It is pertinent to mention that the opportunity will foster a deeper understanding of the realm of IPR laws, by enabling the students to practically apply the laws they have studied.

Considering furthermore that this event shall be open to professionals and students of all the fields, the competition envisages to open dialogues related to IPR and its presence across various fields [technology, sustainability, et cetera].



GENERAL INFORMATION

ELIGIBILITY:

The competition is open to students (undergraduate and postgraduate) as well as professionals from all academic disciplines.

MODE:

The competition will be conducted in the Virtual/ Online Mode.

SUBMISSION:

The research article submission will be accepted through a link sent to the email address provided during registration.

LANGUAGE:

English shall be the official language for the competition.

REGISTRATION PROCESS:

The registration process for the competition will open on 1 October 2024. Interested author(s) can register through a Google Form link, where they will be required to provide their personal and contact details, along with the receipt of payment in the registration form.



Fee payment for registration can be made through the link provided below. The last day for registration fee payment is on or before 15 October 2024.

[Qfix - Online Form \(edugfix.com\)](https://www.edugfix.com)

Participants are responsible for ensuring that all information provided in the form is accurate, as the same will be used to prepare certificates.

Following registration, all registered participants will receive a second Google Form link latest by November 10, 2024, via email, sent to the address provided during registration, for the submission of complete research articles. The deadline for the same shall be November 15, 2024.

GENERAL INFORMATION

REGISTRATION FEE:

- INR 400/- for all students, academicians, practitioners, researchers, or scholars [single authors]
- INR 600/- for all students, academicians, practitioners, researchers, or scholars [co-authors]

JUDGES/ EDITORIAL TEAM:

The submissions will undergo a blind peer review process by the subject experts.

AWARDS/ INCENTIVES:

The winners of the competition will be eligible for attractive prize money and e-certificates of merit. Additionally, all participants will receive e-certificates of participation.

TEAM COMPOSITION:

- A submission may have up to two co-authors.
- Once registered, the team composition cannot be changed or altered. Any modifications to the co-authorship are subject to the sole discretion of the Organizing Committee.

COMPETITION TIMELINE:

S.NO.	SUBJECT	DATE
1.	REGISTRATION OPENS	30 SEPTEMBER 2024
2.	REGISTRATION CLOSES	15 OCTOBER 2024
3.	SUBMISSION OF RESEARCH ARTICLES	15 NOVEMBER 2024
4.	ANNOUNCEMENT OF RESULTS	25 NOVEMBER 2024

SUBMISSION GUIDELINES

- The research article should include an abstract of 250-300 words.
- The word limit of the paper shall be 3000-4000 words (exclusive of footnotes).
- The font style of the paper should be Times New Roman with font size being 12 for the main text and 10 for the footnotes.
- The line spacing for the main text and footnotes should be 1.5 and 1 respectively (Endnotes are not permitted).
- The citation format to be followed is Bluebook Citation 20th edition citation/Format shall be followed for the same. It has been annexed for reference.
- The paper must be submitted in .pdf format.
- A maximum of 20% plagiarism is permitted. Any paraphrasing or verbatim content without proper citation will be considered plagiarism. The use of AI tools like ChatGPT must be justified with appropriate referencing.

POTENTIAL THEMES

These themes and sub-themes are suggestive; students are welcome to choose any related topic within the broader scope of Innovation and Intellectual Property Rights

IPR TECHNOLOGY AND ETHICS

- Introduction of Large Language Models and Artificial Intelligence: The Conflict of Innovation and Ethics
- Balance of Access and Restriction: Interface of Copyrights, Ethics and Human Rights
- Role of IPR in the Cyberspace and Metaverse
Complex issues arising from the use of Large Language Models in relation to Copyright, including concerns about originality, fair use, and potential infringements
- Incorporation and Application of IPR in Blockchain Technology
- Digital Piracy: Strategies for Combating Online Copyright Infringement

POTENTIAL THEMES

CREATION, COPYRIGHT & MEDIA

- Navigating Personality Rights: Protection for the Famous
- Copyright Law Landscape in the age of OTTs and the 2023 Broadcasting Bill
- Concept Notes and Copyright Protection: Safeguarding Creative Ideas in the Digital Age
- Live Streaming and Digital Broadcasting: Intellectual Property Challenges in the Age of Online Media
- Legal challenges in Protecting and Using Memes

IMPORTANCE OF INVENTIONS & THE ROLE OF PATENTS

- Patent Issues in the Pharmaceutical Sector
- The Role of Patents and Compulsory Licensing in Commercializing Pharmaceutical Industry

COMMERCIALIZATION OF COPYRIGHTS

- Strategic Licensing and Franchising for Maximizing IP Value
- Navigating the Compulsory and Statutory Licensing Framework: Implications for Media and Content Distribution
- The Influence of Copyright Societies in Monetizing Creative Content
- Content Licensing: Emerging Models for Licensing Digital Content

THE MARKETING OF TRADEMARKS

- Importance of Brand Value in the Digital Age
- Balancing Profit Motives with Ethical Responsibilities in IP Commercialization
- Trademark Law and Sustainable Branding: A Study of Eco-Friendly Brands

POTENTIAL THEMES

PATENTS, ENVIRONMENT & SUSTAINABILITY

- The Impact of Patent Protection on Innovation in Renewable Energy Technologies
- Role of Patents in Climate Change Mitigation
- Interplay between Patents and Environment: including Inventions of Green Technologies, and Preservation of Traditional Knowledge and Biodiversity
- Role of IPs in the attainment of 2030 Agenda for Sustainable Development

TRADITIONAL KNOWLEDGE, TRADE SECRETS AND THE PROTECTIVE ROLE OF IPR

- Ayurveda and Indian Culture: Protection of Traditional Knowledge under IPR
- Role of Traditional Knowledge under IPR in Sustainable Development
- Copyright Law and Access to Biodiversity and Environmental Information: A Critical Analysis
- Trade Secret Law in India: Comparison with Global Legal Regimes and Suggestions for Improvement
- Trade secret protection and environmental disclosure: A Comparative Study

HARVARD BLUEBOOK [20TH EDITION]

BOOKS

General Rule:

[Volume Number, if any] [AUTHOR 'S NAME], [TITLE OF THE BOOK] [Page Number] [(Publisher's Name Year of Publishing)].

Footnotes

- GLANVILLE WILLIAMS, LEARNING THE LAW 69 (Sweet & Maxwell 2014).
- ALAN R EDFERN ET. AL., R EDFERN AND HUNTER ON I NTERNATIONAL ARBITRATION 211-215 (Kluwer Arbitration 2009).
- 2 DD BASU, CONSTITUTION OF I NDIA 201 (2010).

IOA

- GLANVILLE WILLIAMS, LEARNING THE LAW (Sweet & Maxwell 2014).
- ALAN R EDFERN ET. AL., R EDFERN AND HUNTER ON I NTERNATIONAL ARBITRATION (Kluwer Arbitration 2009).

Multiple Editions, Same Publisher:

[AUTHOR 'S NAME], [TITLE OF THE BOOK] [Page number] [(Edition Year of Publishing)].

Footnotes

FRANCIS A. CAREY, ORGANIC CHEMISTRY 310 (6th ed. 2006)

HARVARD BLUEBOOK [20TH EDITION]

CASES

General Rule:

[Plaintiff/ Appellant/ Applicant] v. [Defendant/ Respondent], [Citation].

Footnotes

- **Guru Nanak Foundation v. Rattan Singh and Sons, AIR 1981 SC 2075.**
- **Ador Samia Pvt. Ltd. v. Peekay Holdings Ltd., (1998) 8 SCC 572.**
- **Vodafone International Holdings B.V. v. Union of India and Anr., (2012) 341 ITR 1 (SC).**

IOA

- **Guru Nanak Foundation v. Rattan Singh and Sons, AIR 1981 SC 2075, 2077.**
- **Ador Samia Pvt. Ltd. v. Peekay Holdings Ltd., (1998) 8 SCC 572, 578.**
- **Vodafone International Holdings B.V. v. Union of India and Anr., (2012) 341 ITR 1 (SC), 347.**

HARVARD BLUEBOOK [20TH EDITION]

STATUTES

General Rule:

<Short Title of the Act>, § <specific section being referred to>, No. <Act number>, Acts of Parliament, <year of the Act> (<country abbreviation>).

Footnotes

- Banking Regulation Act, 1949, § 3, No. 10, Acts of Parliament, 1949 (India).

IOA

- Banking Regulation Act, 1949, No. 10, Acts of Parliament, 1949 (India).

Note: While citing a State legislation, in place of 'Acts of Parliament', use 'Acts of State Legislature'. Eg: Maharashtra Labour Welfare Fund Act, 1953, § 5, No. 40, Acts of Maharashtra State Legislature, 1953 (India).

CONSTITUTION

- I INDIA CONST. art. 1, § 9, cl. 2.
- I INDIA CONST. art. 269, amended by The Constitution (Eightieth Amendment) Act, 2000.

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ARTICLES

General Rule:

[Author's name], [Title of the article], [Journal Volume Number] [NAME OF THE JOURNAL (abbreviated)] [Starting Page of the Article], [Pages Cited] [(Year)].

Footnotes

- Emre Öktem, Turkey: Successor or Continuing State of the Ottoman Empire? , 24 LEIDEN J. I NT'L L. 561, 575-576 (2011).
- David E. Graham, Cyber Threats and the Law of War, 4 J. NAT'L SEC. L. & POL'Y 87, 91 (2010).

IOA

- Emre Öktem, Turkey: Successor or Continuing State of the Ottoman Empire? , 24 LEIDEN J. I NT'L L. 561 (2011).
- David E. Graham, Cyber Threats and the Law of War, 4 J. NAT'L SEC. L. & POL'Y 87 (2010).

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ONLINE SOURCES

Online-only Sources

[NAME OF WEBSITE], [URL] [(last visited Date)].

**BEN & JERRY'S HOMEMADE ICE CREAM,
<http://www.benjerry.com> (last visited Oct. 6, 2008).**

Dynamic webpages, such as blogs

[Name of the author], [Name of the article], [NAME OF THE WEBPAGE] [(Date of access, time of access)], [URL].

**Asahi Shimbun, A-Bomb Disease Ruling, JAPANESE L. BLOG
(Mar. 27, 2009, 9:29 PM),
<http://japaneselaw.blogspot.com>.**

Online source that preserves original pagination, such as PDF

[Name of the author], [Name of the article], [Journal Volume Number] [Name of the Journal (abbreviated)] [Starting Page of the Article], [Pages Cited] [(Year)], [URL].

**Kenneth W. Simons, Retributivists Need Not and Should Not Endorse the Subjectivist Account of Punishment ,
109 COLUM. L. REV. 1, 3 (2009),
http://www.columbialawreview.org/Sidebar/volume/109/1_Simons.pdf.**

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Direct Citations to internet Sources

[Name of the author], [Name of the article], [NAME OF THE WEBPAGE] [(Date of publication, time of publication)], [URL].

Eric Posner, More on Section 7 of the Torture Convention, VOLOKH CONSPIRACY (Jan. 29, 2009, 10:04 AM), <http://www.volokh.com/posts/1233241458.shtml>.

Id/Supra/Infra

10 GLANVILLE WILLIAMS, LEARNING THE LAW 69 (2014).

11 Id. at 70.

24 GLANVILLE, supra note 10, at 89.

ORGANIZING COMMITTEE

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